

Water to be given to Madhya Pradesh by Rajasthan at Parvati Aqueduct of Chambal Right Main Canal

7095. SHRI CHHABI RAM ARGAL.
SHRI MADHAVRAO SCINDIA:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) what is the agreed discharge of water to be given to Madhya Pradesh by Rajasthan at Parvati Aqueduct of Chambal Right Main Canal i.e. at the State border;

(b) whether it is a fact that the agreed discharge of water is not being made available to M.P. by Rajasthan, when it is crucial to crops and whether World Bank Officials have drawn attention of Central Government to this deficiency; and

(c) if so, what action has been taken by Central Government to persuade Rajasthan to deliver water at the border in quantities agreed to and required by Madhya Pradesh area?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJEET SINGH BARNALA): (a) to (c). Information is being collected and will be laid on the table of the Sabha.

Tenders for import of technology for new design of Telephone

7096. SHRI MADHAVRAO SCINDIA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether his Ministry has floated global tender for import of telephone technology for manufacturing of new design of telephone; and

(b) if so, response so far received from abroad in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEV SAI): (a) and (b). With

a view to possible induction of foreign technology in the manufacture of new types of telephone instruments, an advertisement was inserted in August 1978 in two trade journals calling for samples and technical data. Seven foreign manufacturers responded to the advertisement. In addition, two other manufacturers submitted their samples subsequently.

Vacation of Piece of Land by C.F.W.D. at Madras

7097. DR. P. V. PERIASAMY: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the Central school sanctioned by the Government of India could not be started in this academic year due to not sparing the vacant lands at Besant Nagar, Madras which are in possession of Central Public Works Department;

(b) whether the Ministry of Works and Housing have refused to spare the vacant lands as they are not reserved for schools but for residential purposes as per M.M.D.A. plans and there is already a school in the area;

(c) whether there would be no difficulty in obtaining exemption from M.M.D.A. to start a Central school there which is quite different from local school; and

(d) if so, the reasons for not allotting the vacant lands to the Ministry of Education for establishing a Central school?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) The Central School was sanctioned allotment of land in K. K. Nagar, Madras in March, 1978. It is only in March, 1979 that the Central School asked for a revised sanction for allotment of land in Besant Nagar.

(b) and (d). The plot of land in question in Besant Nagar was special-